

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, SIRSA

ORDER:

As the situation of Pandemic Covid-19 is under control in District Sirsa, hence, in suppression of all the orders/communications issued by this office on the subject, the following guidelines/instructions are hereby issued to ensure the effective working of the Courts :-

- (i) The effective proceedings will be conducted in all civil and criminal cases including recording of evidence.
- (ii) As the lockdown is still continuing, the Courts are hereby directed to be liberal in granting exemption from personal appearance to the accused persons or alternatively the presence of accused persons can also be ensured by learned defence counsels through video calling from their mobile phone to the mobile phone of the accused at the time of proceedings.
- (iii) The undertrials lodged in jails will continue to appear through video conferencing.
- (iv) The entry of witnesses will be allowed after checking the summons and notices for the date or alternatively the gate pass issued by their respective counsels mentioning the date of case and date of hearing in the proforma already circulated.
- (v) All the Advocates are advised to restrain from calling the litigants in civil matters fixed for final arguments or where their presence is not required.

(vi) The relatives of the litigants will not be allowed the entry in the Court premises except the sureties and identifiers.

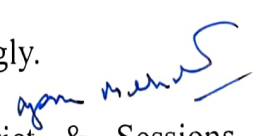
(vii) Advocates shall maintain the norms of social distancing and follow the guidelines issued by the Government from time to time and shall also avoid over crowding in the Courts.

(viii) The guidelines/advisory and other SOPs issued by the Government of India and State Government from time to time as well as instructions contained in letter no.110 Spl. E.II/L.80 (a) dated 08.02.2021 of the Hon'ble High Court shall be followed strictly.

Situation will be reviewed in future in case there is eminent danger of pandemic Covid-19.

All concerned be informed accordingly.

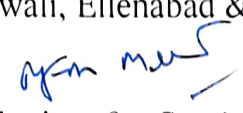
Dated: 07.07.2021


District & Sessions Judge,
Sirsa.

Endst.No. 5979-85 dated 07-07-2021

Copy is forwarded to the following for information & necessary action:

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh.
2. The Deputy Commissioner, Sirsa.
3. All the Judicial Officers posted in this Sessions Division.
4. Superintendent of Police, Sirsa.
5. District Attorney, Sirsa.
6. Superintendent, District Jail, Sirsa.
7. Presidents, Bar Associations, Sirsa, Dabwali, Ellenabad & Rania.


District & Sessions Judge,
Sirsa.